REPORT

IN COMPLIANCE OF ORDER PASSED BY THIS HON'BLE TRIBUNAL, WESTREN ZONE BENCH, PUNE ORDER DATED 4.7.2023, REGARDING A COMPLAINT /LETTER RECEIVED FROM SHRI ARVIND S. HIVARALE AGAINST THE RESIDENTS AND FRAMERS OF VILL. RAHER TAL. NANDED, MHARASHTRA REGARDING ILLEGAL EXCAVATIION OF SOIL AND SAND, TREE FELLING BEING DONE BY THEM AND ALSO USING FERTLIE SOIL FOR BRICK KILNS.

Sr. No.	Description	Annexure
1.	A complaint received from Shri Arvind S. Hivarale, Vill. Rahe Tal. Naigaon Dist. Nanded received by this office through PG Portal on 28.08.2023	1
2	Complaint was regarding illegal mining of sand and soil this was communicated to District Mining Officer, Nanded & Tahasildar Naigaon Dist. Nanded through e-mail on 29.08.2023	II
3.	Letter to Complainant with a copy to District Mining Officer, Nanded & Thasidar Naigaon Dist. Nanded dtd. 29.08.2023	III
4	Hon'ble National Green Tribunal, Western Zone Bench, Pune order on 04.07.2023	IV
5	letter to District Mining Officer, Nanded, Tahasildar, Naigaon Dist. Nanded & Dy. Conservator of Forest, Nanded on 10.10.2023	V
6	Maharashtra Clamp type Traditional Brick Kilns (Sitting Criteria for Establishment) Rules, 2016 published on 26th August-2016	VI
7	Central pollution Control Board direction (CPCB) issued direction on 27.06.2017	VII
8	A copy of Notification referred above is communicated to all The District Collectors in Maharashtra by Joint Director (APC), MPCB, Mumbai vide BO/MPCB/JD (APC)/TB-2/BK/CC-0116 dtd. 07.03.2022	VIII

1.0 BACKGROUND:

i) The Board has received a Complaint from Shri Arvind S. Hivarale, Vill. Raher Tal. Naigaon Dist. Nanded through PG Portal on 28.08.2023(Annexure-I). The complaint was regarding illegal mining of sand, soil and damage to ancient Temple/harm to farmers thereby causing damage to the Environment. The Complaint was regarding illegal mining of sand and soil the Board has communicated to District Mining Officer, Nanded & Tahsildar, Naigaon Dist. Nanded through e-mail on 29.08.2023(Annexure-II) and requested to investigate the matter and inform complainant as well as Respondent Board. This office has also informed the Complainant to make further correspondence with the concerned authorities vide letter dtd. 29.08.2023. A copy of said letter dated 29.8.2023 is enclosed and marked as Annexure **III**.

ii) Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed an order dated 4.7.2023 in Inward No NGT/WZ/Pune/478/2023 complaint dated 16.5.2023 received from Shri Arvind S. Hivarale against the residents & Farmers of Vill. Raher, Taluka : Naigaon District: Nanded, Maharashtra regarding illegal excavation of soil and sand, tree felling being done by them and also using

fertile soil for brick Kilns. A copy of said order dated 4.7.2023 is enclosed and marked as an **Annexure IV**.

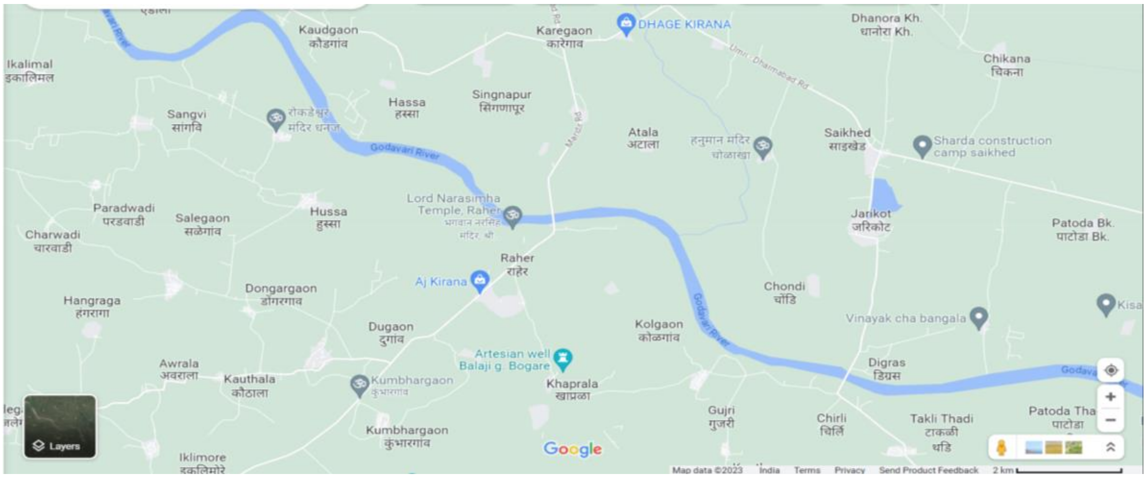
iii) *The Hon'ble NGT has passed an order dated 4.7.2023 and call for a report from the Maharashtra pollution control Board (MPCB) with respect to truthfulness of this complaint made to us, we shall verified after visiting the spot by the responsible officers of MPCB"*

2.0 APPROACH:

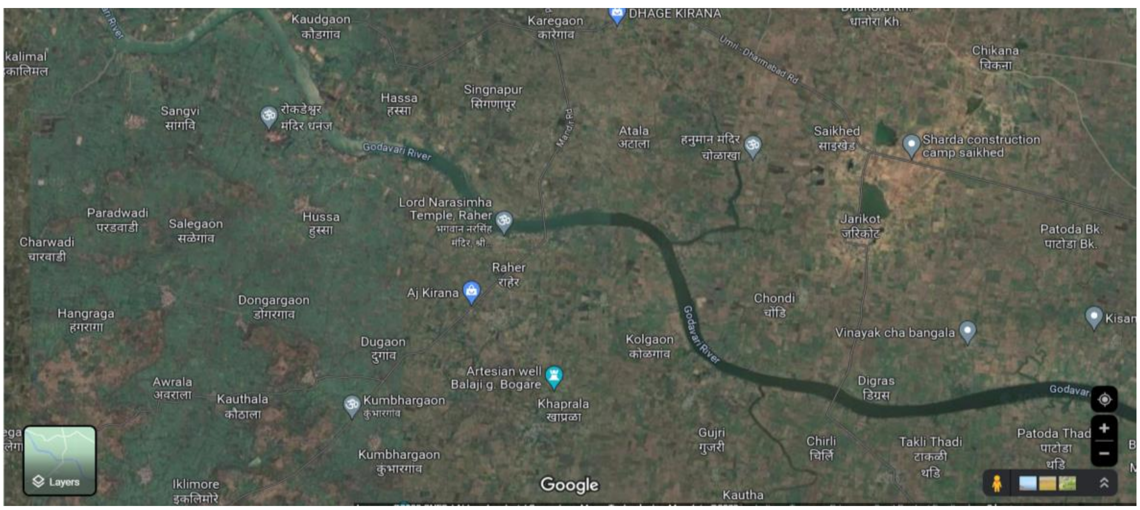
- Site visit by the Board Officials on 05.10.2023
- Letter to Complainant with a copy to District Mining Officer, Nanded & Tahsidar Naigaon Dist. Nanded dtd. 29.08.2023
- NGT Order Communicated to District Mining Officer, Nanded, Tahsildar, Naigaon Dist. Nanded & Dy. Conservator of Forest, Nanded by e- mail on 25.09.2023 for necessary action.
- Reminder letter to District Mining Officer, Nanded, Tahsildar, Naigaon Dist. Nanded & Dy. Conservator of Forest, Nanded on 10.10.2023 for necessary action in the matter (Annexure-V)

3.0 BRICK KILNS & SAND DREDGING AREA- RAHER TAL. NAIGON, DIST: NANDED

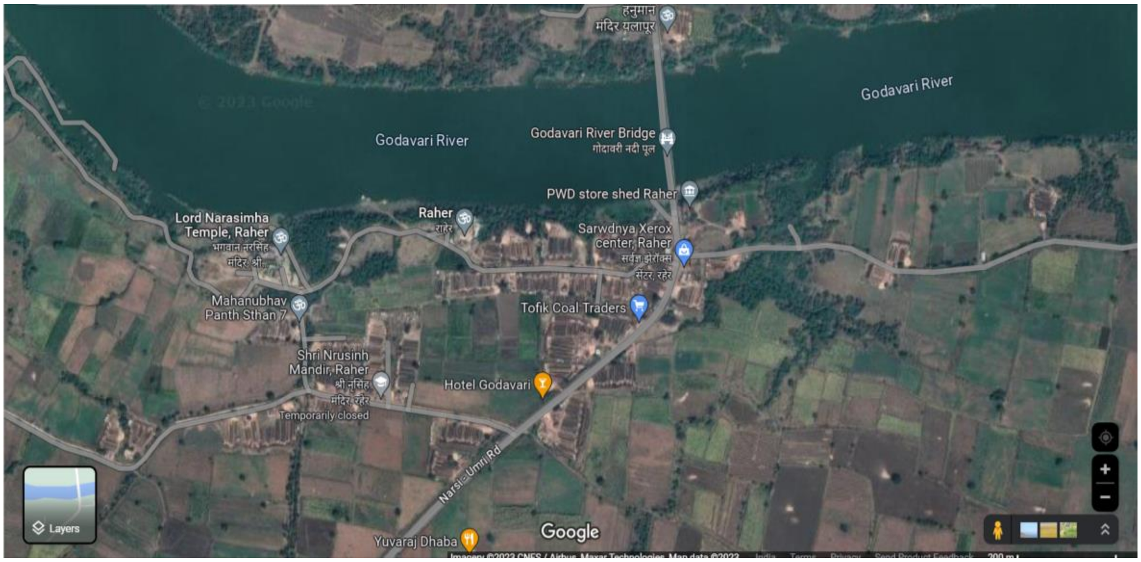
- This location of said Complaint is at Village Raher Tal. Naigaon Dist Nanded along the bank of the Godavari River towards South side.
- Village Raher is located about 1.5 KM from River Godavari.
- There is Lord Narasimha Temple, Datta Temple and Mahanubhav Panth Sthan located on the bank of river Godavari. Adjacent to Narasimha Temple there is a Ghat at River Godavari.
- There is no any industrial activity located nearby in the vicinity of 20 km radius.
- There is a bridge on Umri- Narsi Road on Godavari river near Brick Kiln cluster site.



The location maps (Google images) of Location of Complaint at Vill. Raher Tal. Naigaon Dist. Nanded



Satellite image of Location of Complaint at Vill. Raher Tal. Naigaon Dist. Nanded



Traditional Brick Kilns located near river Godavari, Vill. Raher Tal. Naigaon Dist. Nanded

4.0 PREVALENT NOTIFICATIONS ISSUED BY MPCB, DIRECTION ISSUED BY CPCB AND DRAFT NOTIFICATION OF MOEF &CC RELATED TO BRICK KILNS

i) <u>NOTIFICATIONS ISSUED BY MPCB :</u>

In exercise of the powers conferred under sub-section (2) of Section-54 read with clause (z) of sub-section (2) of the said section and sub-section (1) of section 21 of the Air (Prevention & Control of Pollution) Act, 1981, the State Govt after consultation with the Maharashtra Pollution Control Board notified, guidelines for the establishment of clamp type traditional brick kilns in the State of Maharashtra as- *THE MAHARASHTRA CLAMP TYPE TRADITIONAL BRICK KILNS (SITTING CRITERIA FOR ESTABLISHMENT) RULES, 2016*.

As per the Maharashtra Clamp type Traditional Brick Kilns (Sitting Criteria for Establishment) Rules, 2016 published on 26th August-2016 ((Annexure-VI):

<u>Short Title & Commencement</u>

3. *The traditional clamp type brick kilns manufacturer having capacity more than 50,000 numbers of bricks per batch of the size 9X4X3" and having capacity 25,000 Nos. per batch of the size 9X4X6 shall obtain consent from the Board, They shall comply with the Notification dated 22nd July 2009 issued by MOEF, GOI and National Ambient Air Quality Standards Dated 16th November 2009,*
4. *The traditional clamp type brick kilns manufacturer having capacity less than 50,000 numbers of bricks per batch of the size 9X4X3 and having capacity*

25,000 Nos. per batch of the size 9X4X6" shall comply with National Ambient Air Quality Standards Dated 18th November 2009.

A. Implementation of Clamp type Traditional brick Kiln (location & Establishment) Rules, 2016.

1. *The traditional clamp type brick kiln shall be established 200 mtrs away from the human habitation, having more than 1000 population.*
2. *The traditional clamp type Brick kilns shall be established 200 mtrs. away from the National Highway and State highway.*

4.1 <u>*Directions issued by CPCB*</u>:

The Central pollution Control Board has issued (CPCB) has issued direction vide letter dated 27.06.2017 to State Pollution Control Board/Pollution Control Committees (Annexure-VII), wherein it is directed that-

I. All the Brick Kilns operating without permission and valid consent from SPCBs, not meeting prescribed norms and siting guidelines be closed down with immediate effect.

II. Provide status on conversion of natural drafts to induced draft Brick Kiln (with rectangular Kiln shape and Zig-Zag brick Kiln setting).

III. Enforce strictly the sitting criteria guidelines for Brick Kilns.

IV. All the moving area around the main Brick should be paved with Bricks to minimize the fugitive dust emissions from the Brick Kiln Operations. This condition should be incorporated in the Consent condition while granting the consent by the respective State Boards.

V. Ensure that fine dust does not accumulate all around the Brick kiln.

4.2 <u>Notification issued by MoEF & CC dtd. :22.02.2022 G.S.R. 143 (E)-</u>

In exercise of the power conferred by section 6 & 25 of the Environment (Protection) Act, 1986 (29 of 1986), the central Government thereby makes the following rules further to amend the Environment (Protection) Rules, 1986. The important point of said notifications are as below,

”74- Brick Kilns-Particulate Matter in Stack emission 250mg/Nm^3

1. All Brick Kilns shall provide stack as specified in notification.

2. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
3. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometer radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/Sate Pollution Control Board/Pollution Control Committees have separately laid down timeline for conversion, such order shall prevail.
4. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, firewood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
5. Brick kilns shall construct permanent facilities (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
6. Brick kilns should be established at a minimum distance of 0.8 KM from habitation and Fruit orchards.
7. Brick kilns should be established at a minimum distance of one kilometer from an existing brick kiln to avoid clustering kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including the mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks”.

MPCB has communicated to all the District Collectors to implement said Notification vide letter No BO/MPCB/JD (APC)/TB-2/BK/CC-0116 dtd. 07.03.2022. A copy of an abstract of said notification is enclosed and marked as an Annexure-VIII.

5.0 <u>OBSERVATIONS & FINDINGS:</u>

- During visit contacted complainant Shri Arvind S. Hivarale telephonically but he was out of station and informed that, he is not available and sent his representative Shri Parmesh Kawathe to accompany.
- Being a rainy season there was flow to River.
- No sand dredging activity was observed on the riverbank/bed. But the Fisherman informed that the sand dredging activity is carried out in the Godavari river during summer or when the riverbed is dry.
- However, a dredged sand depot was noticed behind Narsinha Temple near a construction site.
- The residents informed that the brick kiln owners use the soil from the bank of river Godavari for manufacturing of bricks.
- Tree cutting was not noticed, but very few trees like babul were observed cut on the bank of river.

- There are about 25 no. of Traditional Brick Kilns in the vicinity in cluster form. These kilns are located along either side of Narsi - Umri Rd. All the kilns were not in operation due to rainy season. Hips of ready bricks were noticed at all the kiln sites.
- Coal & Rice husk stock was found near some kilns. It seems that these are used as a fuel in Traditional Brick Kilns.
- During visit met Shri Panditrajdada Khamnikar who is the priest of Shri Datta Mandir Shrikshtra at Raher Tal. Naigaon Dist. Nanded which is located at the bank of River Godavari, he informed that, during summer & Winter season traditional brick kilns are in operation.
- The brick kilns of Clamp type traditional brick which is manufactured with the help of raw material- Clay & Ash where coal and rice husk is used as fuel.
- The Brick Kilns located at Raher Tal. Naigaon Dist. Nanded are Clamp type traditional Brick Kilns. These Brick Kilns are not yet converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making as defined by Central Pollution Control Board & also does not fulfil minimum distance of one kilometer between adjacent brick kilns to avoid clustering of kilns in an area.

The brick kilns were not in operation during the visit on 05.10.2023. The brick kilns are generally not operated during the monsoon period and starts operation during winter & summer i.e. November to May. Rice husk and coal were found stored on some plots as shown in photographs.

No sand dredging activity is noticed at Godavari River at Raher Tal. Naigaon Dist-Nanded

Sand depot behind Narsinha Temple at Raher Tal. Naigaon Dist. Nanded

Traditional Brick Kilns located at Raher Tal. Naigaon Dist. Nanded. Rice husk is found stored at site.

Traditional Brick Kilns located at Raher Tal. Naigaon Dist. Nanded. Coal is found stored at site.

Shri Datta Mandir Shrikshtra at Raher Tal. Naigaon Dist. Nanded

Traditional Brick Kiln located at Raher Tal. Naigaon Dist. Nanded

Shri Narsinha Mandir at Raher Tal. Naigaon Dist. Nanded

As the brick kiln were not in operation & no representative was available at site the capacity of brick kiln is not available, but some of the kiln owners may manufacture more bricks than specified in said Notification (Section A-3). Brick kilns owners have not obtained any consent from MPCB. *The traditional clamp type brick kilns manufacturer having capacity more than 50,000 numbers of bricks per batch of the size 9X4X3" and having capacity 25,000 Nos. per batch of the size 9X4X6 shall obtain consent from the Board, They shall comply with the Notification dated 22nd July 2009 issued by MOEF, GOI and National Ambient Air Quality Standards Dated 16th November 2009,*

Maharashtra Clamp type Traditional Brick Kilns (Sitting Criteria for Establishment) Rules, 2016 (published on 26th August-2016),

6.0 **Monitoring of Godavari river water quality at Raher**:

Sub-Regional Office, Maharashtra Pollution Control Board, Nanded is regularly monitoring the water quality of river Godavari under NWMP at Raher, Tal: Naigaon, Dist: Nanded. The analysis results of Godavari river water at Raher Tal. Naigaon Dist. Nanded for last sixteen months are enclosed herewith. From the reports, it is observed that, most of the major parameters are within the standards mentioned in National water quality for river priority-I.

The analysis results of Godavari river water at Raher Tal. Naigaon Dist. Nanded

Month	pH	Dissolved Oxygen (mg/l)	B.O.D. (mg/l)	C.O.D. (mg/l)	Nitrate (mg/l)	Fecal Coliform (MPN/100 ml)
June-2022	8.1	6.3	3.2	16	1.13	4.5
July-2022	8.3	4.3	6.2	32	1.32	12
Aug -2022	8.3	6.7	3.6	12	0.47	1.8(BDL)
Sept-2022	7.8	5.7	4.5	16	2.58	1.8(BDL)
Oct-2022	8.6	6.1	3.2	16	2.5	1.8(BDL)
Nov-2022	8.5	6.2	4.6	16	2.4	1.8(BDL)
Dec-2022	8.5	6.2	4.8	20	1.68	6
Jan-2023	8.5	6.2	4.6	16	2.4	1.8(BDL)
Feb-2023	8.2	6.6	2.6	12	0.59	4
March-2023	8.7	6.7	4	20	0.31	33
April-2023	8.1	6.8	3.8	16	4.32	1.8(BDL)
May-2023	8.5	6.7	2.8	12	1.7	14
June-2023	8.5	6.1	3.6	28	0.3(BDL)	1.8(BDL)
July-2023	8.7	7.1	3	8	1.05	4.5
Aug-2023	8.5	6.0	6.0	32.0	3.28	9.3
Sept-2023	8.6	6.4	4.6	28.0	2.69	9.0

7.0 **Action Taken**:

Whether all kilns have obtained necessary approvals from the concerned authorities including mining department for extracting the soil to be used for brick making in the brick kiln needs to be verified.

In this regard this office has called report from District Mining officer, Nanded and Tahsildar Naigaon Dist. Nanded vide this office letter dtd. 10.10.2023 as the subjected complaint is related with illegal mining of sand & soil. The report regarding illegal cutting of trees is called from Dy. Conservator of Forest, Nanded.

8.0 CONCLUSION & RECOMMENDATIONS:

The brick kilns are located at Raher Tal. Naigaon Dist. Nanded are clamp type traditional bricks manufactured with the help of clay, ash and coal/rice husk is used as

fuel. The brick kilns owners have not obtained any permission from MPCB as per Notification issued by MPCB dated 26.08.2016 though they manufactured more brick than specified in said Notification (Section A-3).

The brick kilns were not in operation during the visit and generally do not operate during monsoon period (June-Oct). The Notices will be issued to the Brick kiln owners after receipt of list kiln owners from District Mining Officer Nanded & Tahsildar Naigaon, Dist: Nanded with reference to complaint received from Shri Arvind S. Hivarale, resident of Raher Tal. Naigaon Dist. Nanded.

There is need to take awareness program for the Brick Kilns Owners regarding present rules/various permission/ conversion of brick kilns in to Zig-Zag technology etc. with reference to Notification issued by MPCB, directions issued by CPCB and Notification issued by MoEF & CC dtd. 22.2.2022.

Sub-Regional Officer

MPCB Nanded

Annexure - I

दि. २६/०५/२०२३

प्रति,

मा. जिल्हाधिकारी साहेब,

जिल्हाधिकारी कार्यालय, नांदेड

विषय :- **मोठ्या प्रमाणात अवैद्य माती उत्खन्न, वाळू उपसा यामुळे सामान्य शेतकरी लोकांना होणारा त्रास/हेमाडपंती श्री. नसिृह मंदिर, श्री. चक्रधर स्वामी मंदिरास धोका व गोदावरी नदीपात्राच्या मोठ्या प्रमाणात हाणी पर्यावरणाचा ऱ्हास या बाबत तक्रार अर्ज.**

महोदय,

वरील तक्रार अर्ज सादर करण्यात येते की, माझ्या गावात मौजे राहेर ता. नायगाव जि. नांदेड गेली ०६ वर्षापासून आजपर्यंत मोठ्या प्रमाणात माती उत्खन्न, वाळू उपसा चालुच आहे यामुळे खुप खालील समस्या निर्माण झाल्या आहेत.

१) गोदावरी नदीच्या दोन्ही काठावर १५० ते २०० फुट खोल माती उत्खन्न केले जाते त्यामुळे नदीपात्र खुप मोठे होत आहे. दरवर्षी सामन्य शेतकरी लोकांच्या जमीनी नदीपात्रात विलिन होत आहेत.

२) ११ व्या शतकातील ऐतिहासीक हेमांडपंथी श्री. नसिृह मंदिर, श्री. चक्रधर स्वामी या मंदिरांना माती आणि वाळू उत्खन्नामुळे मोठ्या प्रमाणात धोका निर्माण झाला आहे.

३) गोदावरी नदीचे पात्र मोठे होऊन पावसाळ्यामध्ये पुराचे प्रमाण वाढले आहे त्यामुळे सामन्य शेतकरी लोकांच्या हजारो एक्कर जमीन पाण्याखाली जात आहे.

४) प्राण्यांच्या, पक्षांच्या, वनस्पतींच्या अनेक प्रजाती नष्ठ होत आहेत हा असभ्य अपराध विकासाच्या करत बसणाऱ्यांनी खपवून घेऊ नये.

५) नदीकाठावर वृक्षांचे प्रमाण कमी झाल्यामुळे पक्षांना बसण्यास जागा राहिलेली नाही. पक्षी हा परिसंस्थेचा एक भाग आहे. पक्षांच्या विष्ठापासून बियांचा प्रसार सर्वत्र होत असतो पण नदी काठावरील पक्षांचें अधिवास नष्ठ होण्याचे निसर्गतः वृक्ष वाढी परिणाम

... बेसुमार माती उत्खन्न इ.टी.एस. मोजणी करुन फौजदारी गुन्हा दाखल करण्यात यावा. शासनाच्या नियमाप्रमाणे नदीपात्रापासून ३०० मीटरच्या अंतरावर उत्खन्न करणे गरजेचे असताना नियम धाब्यावर बसवुन नदीलागत बेसुमार उत्खन्न चालु आहे.

७) मातीचा उपसा करण्यासाठी जे.सी.बी. व पोकल्यॅन च्या साह्याने हे काम केले जात आहे. कुठल्याही प्रकारची परवानगी घेण्यात आलेली नाही. त्यामुळे आजुबाजुच्या शेतकऱ्यांचे शेत पुर्णपणे खसलेले आहे. तरी संबंधीत नुकसान भरपाई संबंधीत कंन्ट्राकदार शेत मालकावर मनुष्य सदोष वधाचा गुन्हा दाखल करुन शासनाचा महसुल वसुल करण्यात यावा.

तरी मोहदय साहेबांनी वरील समस्या मोठ्या प्रमाणात वाढत चालल्या जात आहेत या चिंतेस्तव मी मा. तहसिलदार साहेब उपविभागीय दंडाधिकारी सहाय्यक मंडळ अधिकारी आणि तलाठी यांना वारंवार निर्देशनास आणून दिले तरी ही आज पर्यंत कोणत्याही प्रकारची कार्यवाही झालेली नाही. श्रीमान राहेर हे ऐतिहासिक वारसा असलेले ठिकाण आहे येथील संपत्ती राष्ट्रसंपत्ती आहे हे अगोदरच अधुरेखीत आहे. माती उत्खन्न, वाळु उपसा माफिया लोकांकडून होणाऱ्या संपत्तीची लुट थांबवण्यात यावी व त्यांच्यावर योग्य ती कार्यवाही करण्यात यावी, हि आपणास नम्र विनंती.

अर्जदार

अरविंद साहेबराव हिवराळे

रा. रांहेर ता. नायगाव जि. नांदेड

प्रतिलिपी :

१) मा. श्री. एकनाथरावजी शिंदे साहेब, मुख्यमंत्री महाराष्ट्र राज्य, मुंबई - ३२

२) मा. श्री. देवेंद्र फडणवीस साहेब उपमुख्यमंत्री महाराष्ट्र राज्य, मुंबई - ३२

३) मा. श्री. राधाकृष्ण विखे पाटील, महसुल मंत्री महाराष्ट्र राज्य, मुंबई - ३२

४) मा. श्री. सुधीर मुनगंटीवार वनमंत्री, महाराष्ट्र राज्य, मुंबई - ३२

५) मा. विभागीय आयुक्त कार्यालय, छ.संभाजी नगर (औरंगाबाद)

६) मा. कार्यकारी अधिकारी जि.प. नांदेड.

७) मा. वनविभाग अधिकारी, नांदेड

८) मा. महाराष्ट्र प्रदुषण नियंत्रण मंडळ, नांदेड.

Annexure - II

Illegal Sand, Soil mining causing a tremendous harm to agriculture on the river banks. (गोदावरी नदीच्या काठावर माती उत्खनन आणि वाळू उपसा,झाडे कापली जातात त्यामुळे पर्यावरणाचा समतोल बिघडत आहे.)

SRO Nanded <sronanded@mpcb.gov.in>
Mon 9/25/2023 2:21 PM
To:dmonanded1@gmail.com <dmonanded1@gmail.com>;tahsildar <tahnaigaon@gmail.com>
Cc:R.G.Kshirsagar <ravindra.kshirsagar@mpcb.gov.in>

5 attachments (14 MB)
ी माती चालली विटभट्ट्यासाठी... बेफाम माती उत्खननाला आवर घालण्यात महसूल विभागाला अपयश – New Bharat Times.mp4; Save life.docx; Complaint_attachment.pdf; IMG_20230526_113859.jpg; IMG_20230526_113717.jpg;

REMINDER-I

Sir

This office has already communicated a complaint of Shri Arvind Hivrale against the residents and farmers of vill. Raher Tal Naigaon Dist. Nanded regarding illegal Sand, Soil mining causing a tremendous harm to agriculture on the riverbanks.

You are requested to investigate the complaint and communicate the ATR to the complainant directly with a copy to this office.

Regards,
Shankar S Kendule
Sub-Regional Officer,
Maharashtra Pollution Control Board, Nanded
"SAVE PAPER"-THINK BEFORE YOU PRINT!
POWER BEHIND ENVIRONMENT...M.P.C.B.

From: SRO Nanded <sronanded@mpcb.gov.in>
Sent: Tuesday, August 29, 2023 1:29 PM
To: dmonanded1@gmail.com <dmonanded1@gmail.com>; tahsildar <tahnaigaon@gmail.com>
Cc: NANDED RDC <nandedrdc@gmail.com>; RO Aurangabad <roaurangabad@mpcb.gov.in>
Subject: Illegal Sand, Soil mining causing a tremendous harm to agriculture on the river banks. (गोदावरी नदीच्या काठावर माती उत्खनन आणि वाळू उपसा,झाडे कापली जातात त्यामुळे पर्यावरणाचा समतोल बिघडत आहे.)

Sir

This office is in receipt of a complaint received from Shri Arvind Hivrale which is self-explanatory. Also, this office is in receipt of said complaint on PG portal which is also attached herewith for your ready reference.

You are requested to investigate the complaint and communicate the ATR to the complainant directly with a copy to this office.

Regards,
Shankar S Kendule
Sub-Regional Officer,
Maharashtra Pollution Control Board, Nanded
"SAVE PAPER"-THINK BEFORE YOU PRINT!
POWER BEHIND ENVIRONMENT...M.P.C.B.

From: SRO Nanded
Sent: Tuesday, August 29, 2023 12:57 PM
To: dmonanded1@gmail.com <dmonanded1@gmail.com>; tahsildar <tahnaigaon@gmail.com>
Cc: NANDED RDC <nandedrdc@gmail.com>; RO Aurangabad <roaurangabad@mpcb.gov.in>
Subject: lligal Sand,Soil mining causing a tremendous harm to agriculture on the river banks. (गोदावरी नदीच्या काठावर माती उत्खनन आणि वाळू उपसा,झाडे कापली जातात त्यामुळे पर्यावरणाचा समतोल बिघडत आहे.)

Sir
This office is in receipt of a complaint received from Shri Arvind Hivrale which is self-explanatory. You are requested to investigate the complaint and communicate the ATR to the complainant directly with a copy to this office.

Regards,
Shankar S Kendule
Sub-Regional Officer,
Maharashtra Pollution Control Board, Nanded
"SAVE PAPER"-THINK BEFORE YOU PRINT!
POWER BEHIND ENVIRONMENT...M.P.C.B.

Annexure - III

MAHARASHTRA POLLUTION CONTROL BOARD

Tel. No. 02462-242492
Email - sronanded@mpcb.gov.in

"Your Service is our Duty"

Sub-Regional Office,
Lahoti Complex,2nd floor
Near Shivaji Putla,
Vazirabad, Nanded

No. MPCB/SROND/ 155

Date:-29/08/2023

To,

Shri. Arvind Hivrale,
At. Raher, Tq. Naigaon,
Dist. Nanded

Sub :- Illegal Sand, Soil mining causing a tremendous harm to agriculture on the river banks.

Ref :- 1. Your complaint received from PG portal to this office on dtd 28.08.2023.
2. This office email dtd 29.08.2023.

It is to inform you that, subject mentioned in the complaint referred at Sr. No 1 is related with District Mining Department.

Accordingly, said complaint is forwarded to District Mining Department, Nanded vide email referred at Sr. No. 2 for further necessary action.

Hence you are requested to contact with the offersaid department.

For Sub-Regional Officer
M.P.C. Board, Nanded

Copy submitted to

1. The Regional Officer, MPC Board Aurangabad.
2. The District Mining Officer, Nanded
3. Tahsildar, Tahsil Office, Naigaon

Annexure - IV

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Inward No. NGT/WZ/Pune/~~478~~/2023
E-mail dated 16.05.2023
(Complaint dated 16.05.2023)

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

ORDER

1. Perused the report of the learned Registrar dated 17.05.2023 with respect to a complaint/letter received from one Shri Arvind S. Hivrale against the residents & farmers of Village: Raher, Taluka: Naigaon, District: Nanded, Maharashtra regarding illegal excavation of soil and sand, tree felling being done by them and also using fertile soil for brick kilns.

2. *Prima facie*, we find substance in the complaint and allegations made therein. Therefore, we deem it appropriate to call for a report from the Member Secretary, Maharashtra Pollution Control Board (MPCB) with respect to the truthfulness of this complaint made to us, which shall be verified after visiting the spot by the responsible Officers of MPCB.

3. This report shall be submitted by the Member Secretary, Maharashtra Pollution Control Board (MPCB) within a period of four weeks.

4. A copy of this order along-with the copy of complaint be sent to the Member Secretary, Maharashtra Pollution Control Board (MPCB) for compliance as above.

Dinesh Kumar Singh, JM

Date: 04-07-2023

Dr. Vijay Kulkarni, EM

Annexure - V

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

टेलीफोन नं. : ०२४६२ - २४२४९२
फॅक्स नं. : ०२४६२ - २४२४९२

उप-प्रादेशिक कार्यालय,
लाहोटी कॉम्प्लेक्स , २ रा माळा,
वजिराबाद, नांदेड -४३१६०१

"आपली सेवा आमचे कर्तव्य"

जा.क्र. मप्रनि/उप्राकानां/तांशा/229 /२३ दि. 10/10 /२०२३

जिल्हा ... 10 OCT 2023 शाखा : 170

प्रती,

जिल्हा खनिकर्म अधिकारी,
जिल्हाधिकारी कार्यालय, नांदेड

विषय :- मोठ्या प्रमाणात अवैध माती उत्खनन, वाळु उपसा यामुळे सामान्य शेतकरी लोकांना होणारा त्रास/हेमाडपंथी श्री नृसींह मंदीत, श्री चक्रधर स्वामी मंदिरास धोका व गोदावरी नदी पात्राच्या मोठ्या प्रमाणात हानी पर्यावरणाचा ऱ्हास याबात तक्रार अर्ज.

संदर्भ :- १. मा. हरीत लवाद, पश्चिम विभाग, पुणे यांची दि ०४.०७.२०२३ रोजीचा आदेश.
२. महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुख्यालय , मुंबई यांचे पत्र : जा. क्र. मप्रनि /सह -सं (हप्रनि) ब -००९९, दि . १०/०२/२०२३.
३. महाराष्ट्र शासन राजपत्र ,भाग चार -ब , सप्टेंबर ८-१४,२०१६
४. मा. सदस्य सचिव म . प्र . नि . मंडळ यांचे पत्र क्र मप्रनि /स -संन. (हप्रनि) ब -४८९३ दि. २६/१२/२०१८.
५. पर्यावरण विभाग महाराष्ट्र शासन यांची नागरिकांची सनद २०००.

महोदय,

संदर्भिय विषयाबाबतची तक्रार या कार्यालयास दि २८.०८.२०२३ रोजी प्राप्त झाली होती तक्रारीमध्ये राहेर, ता. नायगाव जि. नांदेड येथील अवैध माती उत्खनन, वाळु उपसा, वृक्षतोड व सुपीक मातीचा उपयोग विटभट्टीसाठी करण्यात असल्याबाबतचा मुद्या उपस्थित केला आहे. त्याअनुषंगाने या कार्यालयाने आपणास दि २९.०८.२०२३ रोजीच्या ईमेलद्वारे सदर तक्रारीबाबत पुढील कार्यवाहीसाठी कळविण्यात आले होते.

तक्रारदार यांनी याविषयाबाबत मा. हरीत लवाद, पश्चिम विभाग, पुणे यांचेकडे तक्रार दाखल केलेली आहे त्या तक्रारीच्या अनुषंगाने मा. हरीत लवाद, पश्चिम विभाग, पुणे यांचेकडुन दि ०४.०७.२०२३ रोजी आदेश पारीत करण्यात आला आहे. सदर आदेश पुढील योग्य त्या कार्यवाहीसाठी दि २५.०९.२०२३ रोजीच्या ईमेलद्वारे आपणास कळविण्यात आलेला होता. तरी पुन:श्च एकदा सदर आदेशाची प्रत आपल्या माहितीस्तव व योग्य त्या कार्यवाहीसाठी सादर करण्यात येत आहे त्याअनुषंगाने आपल्या मार्फत केलेल्या कार्यवाहीचा अहवाल या कार्यालयास कळविण्यात यावा.

तसेच म. प्र. नि. मंडळाकडुन पारंपारीक विटभट्टी व्यवसायाला कोणत्याही प्रकारचा नाहरकत दाखला/संमतीपत्र देण्यात येत नाही (संदर्भ क्रं २, ३). वरील संदर्भ ०१ अन्वये म. प्र. नि. मंडळ, मुंबई यांचेकडुन मा. जिल्हाधिकारी यांना विटभट्टयांना परवानगी देतांना केंद्रीय वने, पर्यावरण व हवामान बदल मंत्रालय भारत सरकार यांची दि. २२/०२/२०२२ अधिसूचनेनुसार अंमलबजावणी करण्याबाबत अवगत करण्यात आले आहे. तसेच , पर्यावरण विभाग , महाराष्ट्र शासन यांनी प्रकाशित केलेल्या नागरिकांची सनद २००० च्या परिशिष्ट क्र . ४ अन्वये नागरी भागातील हवा, जल, ध्वनी व घनकचरा प्रदूषणाबाबत तक्रारी असल्यास त्याबाबतची कार्यवाही संबंधित स्थानिक स्वराज्य संस्थेच्या प्रशासकीय अधिकाऱ्यांनी यांनी करावयाची आहेत .

आपल्या माहितीस्तव व पुढील योग्य त्या कार्यवाहीसाठी सादर .

सोबत:- वरील प्रमाणे

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, नांदेड

प्रत माहितीस्तव सविनय सादर
१. मा. जिल्हाधिकारी, जिल्हाधिकारी कार्यालय, नांदेड

प्रत माहितीस्तव सादर
२. प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, छत्रपती संभाजी नगर.

Annexure - V

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

टेलीफोन नं. : ०२४६२ - २४२४९२
फॅक्स नं. : ०२४६२ - २४२४९२

उप-प्रादेशिक कार्यालय,
लाहोटी कॉम्प्लेक्स , २ रा माळा,
वजिराबाद, नांदेड -४३१६०१

"आपली सेवा आमचे कर्तव्य"

जा.क्र. मप्रनि/उप्राकानां/तांशा/ २१/२३ दि.१० /१० /२०२३

प्रती,

तहसिलदार,
तहसिल कार्यालय, नायगाव.

विषय :- मोठ्या प्रमाणात अवैध माती उत्खनन, वाळु उपसा यामुळे सामान्य शेतकरी लोकांना होणारा त्रास/हेमाडपंथी श्री नृसींह मंदीत, श्री चक्रधर स्वामी मंदिरास धोका व गोदावरी नदी पात्राच्या मोठ्या प्रमाणात हानी पर्यावरणाचा ऱ्हास याबात तक्रार अर्ज.

संदर्भ :- १. मा. हरीत लवाद, पश्चिम विभाग, पुणे यांची दि ०४.०७.२०२३ रोजीचा आदेश.
२. महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुख्यालय , मुंबई यांचे पत्र : जा. क्र. मप्रनि /सह -सं (हप्रनि) ब -००९९, दि . १०/०२/२०२३.
३. महाराष्ट्र शासन राजपत्र ,भाग चार -ब , सप्टेंबर ८-१४,२०१६
४. मा. सदस्य सचिव म . प्र . नि . मंडळ यांचे पत्र क्र मप्रनि /स -संन. (हप्रनि) ब -४८९३ दि. २६/१२/२०१८.
५. पर्यावरण विभाग महाराष्ट्र शासन यांची नागरिकांची सनद २०००.

महोदय,

संदर्भिय विषयाबाबतची तक्रार या कार्यालयास दि २८.०८.२०२३ रोजी प्राप्त झाली होती तक्रारीमध्ये राहेर, ता. नायगाव जि. नांदेड येथील अवैध माती उत्खनन, वाळु उपसा, वृक्षतोड व सुपीक मातीचा उपयोग विटभट्टीसाठी करण्यात असल्याबाबतचा मुद्या उपस्थित केला आहे. त्याअनुषंगाने या कार्यालयाने आपणास दि २९.०८.२०२३ रोजीच्या ईमेलद्वारे सदर तक्रारीबाबत पुढील कार्यवाहीसाठी कळविण्यात आले होते.

तक्रारदार यांनी याविषयाबाबत मा. हरीत लवाद, पश्चिम विभाग, पुणे यांचेकडे तक्रार दाखल केलेली आहे त्या तक्रारीच्या अनुषंगाने मा. हरीत लवाद, पश्चिम विभाग, पुणे यांचेकडुन दि ०४.०७.२०२३ रोजी आदेश पारीत करण्यात आला आहे. सदर आदेश पुढील योग्य त्या कार्यवाहीसाठी दि २५.०९.२०२३ रोजीच्या ईमेलद्वारे आपणास कळविण्यात आलेला होता. तरी पुन:श्च एकदा सदर आदेशाची प्रत आपल्या माहितीस्तव व योग्य त्या कार्यवाहीसाठी सादर करण्यात येत आहे त्याअनुषंगाने आपल्या मार्फत केलेल्या कार्यवाहीचा अहवाल या कार्यालयास कळविण्यात यावा.

तसेच म. प्र. नि. मंडळाकडुन पारंपारीक विटभट्टी व्यवसायाला कोणत्याही प्रकारचा नाहरकत दाखला/संमतीपत्र देण्यात येत नाही (संदर्भ क्रं २, ३). वरील संदर्भ ०१ अन्वये म. प्र. नि. मंडळ, मुंबई यांचेकडुन मा. जिल्हाधिकारी यांना विटभट्टयांना परवानगी देतांना केंद्रीय वने , पर्यावरण व हवामान बदल मंत्रालय भारत सरकार यांची दि. २२/०२/२०२२ अधिसूचनेनुसार अंमलबजावणी करण्याबाबत अवगत करण्यात आले आहे. तसेच , पर्यावरण विभाग , महाराष्ट्र शासन यांनी प्रकाशित केलेल्या नागरिकांची सनद २००० च्या परिशिष्ट क्र . ४ अन्वये नागरी भागातील हवा, जल, ध्वनी व घनकचरा प्रदूषणाबाबत तक्रारी असल्यास त्याबाबतची कार्यवाही संबंधित स्थानिक स्वराज्य संस्थेच्या प्रशासकीय अधिकाऱ्यांनी यांनी करावयाची आहेत .

आपल्या माहितीस्तव व पुढील योग्य त्या कार्यवाहीसाठी सादर .

सोबत:- वरील प्रमाणे

(स्वाक्षरी)
उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, नांदेड

प्रत माहितीस्तव सविनय सादर
१. मा. जिल्हाधिकारी, जिल्हाधिकारी कार्यालय, नांदेड

प्रत माहितीस्तव सादर
२. प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, छत्रपती संभाजी नगर.

Annexure - V

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

टेलीफोन नं. : ०२४६२ - २४२४९२
फॅक्स नं. : ०२४६२ - २४२४९२

उप-प्रादेशिक कार्यालय,
लाहोटी कॉम्प्लेक्स , २ रा माळा,
वजिराबाद, नांदेड -४३१६०१

"आपली सेवा आमचे कर्तव्य"

जा.क्र. मप्रनि/उप्राकानां/तांशा/ 250 **/२३** **दि.**/0 /10 **/२०२३**

प्रती,

उप वनसंरक्षक,
उप वनसंरक्षक कार्यालय,
चिखलवाडी नांदेड.

विषय :- मोठ्या प्रमाणात अवैध माती उत्खनन, वाळु उपसा यामुळे सामान्य शेतकरी लोकांना होणारा त्रास/हेमाडपंथी श्री नृसींह मंदीत, श्री चक्रधर स्वामी मंदिरास धोका व गोदावरी नदी पात्राच्या मोठ्या प्रमाणात हानी पर्यावरणाचा ऱ्हास याबात तक्रार अर्ज.

संदर्भ :- मा. हरीत लवाद, पश्चिम विभाग, पुणे यांची दि ०४.०७.२०२३ रोजीचा आदेश.

महोदय,

संदर्भिय विषयाबाबतची तक्रार या कार्यालयास दि २८.०८.२०२३ रोजी प्राप्त झाली होती तक्रारीमध्ये राहेर, ता. नायगाव जि. नांदेड येथील अवैध माती उत्खनन, वाळु उपसा, वृक्षतोड व सुपीक मातीचा उपयोग विटभट्टीसाठी करण्यात असल्याबाबतचा मुद्या उपस्थित केला आहे. त्याअनुषंगाने या कार्यालयाने आपणास दि २९.०८.२०२३ रोजीच्या ईमेलद्वारे सदर तक्रारीबाबत पुढील कार्यवाहीसाठी कळविण्यात आले होते.

तक्रारदार यांनी याविषयाबाबत मा. हरीत लवाद, पश्चिम विभाग, पुणे यांचेकडे तक्रार दाखल केलेली आहे त्या तक्रारीच्या अनुषंगाने मा. हरीत लवाद, पश्चिम विभाग, पुणे यांचेकडुन दि ०४.०७.२०२३ रोजी आदेश पारीत करण्यात आला आहे. सदर आदेश पुढील योग्य त्या कार्यवाहीसाठी दि २५.०९.२०२३ रोजीच्या ईमेलद्वारे आपणास कळविण्यात आलेला होता.

तरी पुन:श्च एकदा सदर आदेशाची प्रत आपल्या माहितीस्तव व योग्य त्या कार्यवाहीसाठी सादर करण्यात येत आहे त्याअनुषंगाने आपल्या मार्फत केलेल्या कार्यवाहीचा अहवाल या कार्यालयास कळविण्यात यावा.

सोबत:- वरील प्रमाणे

o/c

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, नांदेड

10.10.23
150
आवक लिपीक
उप वनसंरक्षक
नांदेड

प्रत माहितीस्तव सविनय सादर

१. मा. जिल्हाधिकारी, जिल्हाधिकारी कार्यालय, नांदेड

प्रत माहितीस्तव सादर

२. प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, छत्रपती संभाजी नगर.

Annexure - VI

Brick

RNI No. MAHBIL /2009/31743
Regd. No. MCS/169/2016-18

सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

भाग चार—ब

वर्ष २, अंक ३६] गुरुवार ते बुधवार, सप्टेंबर ८-१४, २०१६/भाद्र १७-२३, शके १९३८ [पृष्ठे १६, किंमत : रुपये २०.००

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमांन्वये तयार केलेले (भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

कल्पतरु पॉईंट, २ रा ते ४था मजला, सायन सर्कलजवळ, सायन (पूर्व) मुंबई ४०० ०२२.

अधिसूचना

क्रमांक एमपीसीबी/जेडी(एपीसी) सेक्शन/बी-३४९८.— हवा (प्रदूषण प्रतिबंध व नियंत्रण) अधिनियम, १९८१ मधील कलम ५४ उप-कलम (२) मधील परिशिष्ट (झ) अन्वये राज्यशासन व म.प्र.नि. मंडळाच्या समन्वयाने महाराष्ट्र राज्यातील पारंपरिक विटभट्ट्यांच्या स्थापनेबाबतचे (स्थान निश्चिती उद्योग उभारणी) नियम, २०१६ अधिसूचित करण्याबाबत.

महाराष्ट्र राज्यातील पारंपरिक विटभट्ट्या (स्थान निश्चिती व उद्योग उभारणी) नियम, २०१६.

अ. प्रस्तावना

१. उपरोक्त नियम महाराष्ट्र राज्यातील पारंपरिक विटभट्ट्या (स्थान निश्चिती व उद्योग उभारणी) नियम, २०१६ असे संबोधण्यात यावेत.

२. सदर नियम शासकीय अधिकृत पत्रिकेमध्ये प्रसिद्ध झालेल्या दिनांकापासून अंमलात येतील.

३. जे विटभट्टीधारक ९ X ४ X ६ इंच आकारांच्या एकावेळी २५,००० नगांपेक्षा जास्त विटांची निर्मिती करीत असतील तसेच ९ X ४ X ३ इंच आकारांच्या एकावेळी ५०,००० नगांपेक्षा जास्त विटांची निर्मिती करीत असतील अशा विटभट्टीधारकांनी मप्रनि मंडळाचे संमतीपत्र घेणे बंधनकारक राहील. या सर्व विटभट्टीधारकांनी पर्यावरण (संरक्षण) कायदा, १९८६ अंतर्भूत वने व पर्यावरण विभाग, भारत सरकार यांनी पारित केलेल्या दिनांक २२ जुलै २००९ व १८ नोव्हेंबर २००९ च्या राष्ट्रीय हवा गुणवत्ता मानकांचे व त्यामध्ये नमूद केलेल्या अटींचे पालन करणे त्यांच्यावर बंधनकारक राहील.

४. जे विटभट्टीधारक ९ X ४ X ६ इंच आकारांच्या एकावेळी २५,००० नगांपेक्षा कमी विटांची निर्मिती करीत असतील तसेच ९ X ४ X ३ इंच आकारांच्या एकावेळी ५०,००० नगांपेक्षा कमी विटांची निर्मिती करीत असतील अशा विटभट्टीधारकांना मप्रनि मंडळाचे

संमतीपत्र घेणे बंधनकारक राहणार नाही. या सर्व विटभट्टीधारकांनी पर्यावरण (संरक्षण) कायदा, १९८६ अंतर्भूत वने व पर्यावरण विभाग, भारत सरकार यांनी पारीत केलेल्या दिनांक १८ नोव्हेंबर २००९ रोजीच्या राष्ट्रीय हवा गुणवत्ता मानकांचे पालन करणे त्यांच्यावर बंधनकारक राहील.

५. वर नमूद केलेल्या ठिकाणांव्यतिरिक्त राज्यातील खालीलप्रमाणे नमूद केलेले क्षेत्रेही विटभट्टी उभारणीसाठी निषिद्ध करण्यात येतील.

(अ) महाराष्ट्र राज्यातील सर्व संरक्षित वने, राष्ट्रीय उद्याने, अभयाराण्ये आणि घोषित केलेली राज्यातील थंड हवेची ठिकाणे.

(ब) कासचे पठार, कोयना वन्य जीव अभयारण्य, चांदोली राष्ट्रीय उद्यान आणि राधानगरी अभयारण्य व युनेस्कोने घोषित केलेली जागतिक प्राचिन ऐतिहासिक स्थळे.

(क) नागरी राज्य संस्थेने त्यांनी रहिवासी विभागातील स्थानिक लोकांच्या सल्ला मसलतीने निश्चित करून जाहीर केलेली क्षेत्रे, ज्यामध्ये स्थानिक महानगरपालिका/स्थानिक स्वराज्य संस्थांनी निश्चित केलेल्या क्षेत्रामध्ये निषिद्ध असेल, अशी क्षेत्रे.

ब. विटभट्ट्यांमध्ये वापरण्यात येणाऱ्या इंधनाबाबत.

१. कोळशाऐवजी कृषि क्षेत्रातील टाकाऊ वस्तू इंधन म्हणून पारंपरिक विटभट्ट्यांमध्ये वापरण्यास प्रवृत्त करण्यात यावे व कालांतराने कोळशाचा वापर काढून टाकण्यात यावा.

२. १० मि.मि. इतके आकारमान असलेल्या व ज्या कोळशामध्ये राखेचा अंश ३४ टक्क्यांपेक्षा कमी असलेला कोळसा इंधन म्हणून पारंपरिक विटभट्ट्यांमध्ये वापरण्यात यावा.

३. पारंपरिक विटभट्ट्यांमध्ये स्फोटक पदार्थ ज्वलनशील रसायने, पेटकोक उद्योगांमधून निर्माण झालेली रसायने, तसेच घातक आणि इतर कचरा (व्यवस्थापन व सीमांतर्गत वाहतूक) अधिनियम, २०१६ मध्ये अंतर्भूत असलेल्या रसायनांचा वापर व प्लास्टिक, रबर, चामडे यांचा इंधन म्हणून वापर करण्यात येऊ नये.

क. पारंपरिक विटभट्ट्या (स्थान निश्चिती व उद्योग उभारणी) नियम, २०१६ ची अंमलबजावणी

१. सर्व पारंपरिक विटभट्टींचे ठिकाण १००० लोकसंख्या असलेल्या वस्तीपासून कमीत कमी २०० मीटर अंतराच्या पुढे असावे.

२. सर्व पारंपरिक विटभट्टीचे ठिकाण राष्ट्रीय महामार्ग तसेच राज्य महामार्गापासून कमीत कमी २०० मीटर अंतराच्या पुढे असावे.

सदरहू अधिसूचना पर्यावरण विभाग, महाराष्ट्र शासन यांच्या पत्र क्र. एसईएसी-२०१५/प्र.क्र.१८४/तां.क.२, दिनांक २४ ऑगस्ट २०१६ नुसार निर्गमित करण्यात येत आहे.

मुंबई,
दिनांक २६ ऑगस्ट २०१६.

डॉ. पी. अनबलगन,
सदस्य सचिव, मप्रनि मंडळ.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Fax/ Speed Post

IPC-V(SSI)/Brick Kiln/2017 4877-4911

June 27, 2017

To:

All State Pollution Control Boards/ PCCs
(As Per List)

Sub: Directions under Section 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 for prevention and control of air pollution in different type of Brick Kilns operated. Regarding

WHEREAS, amongst others, under Section 17 of the Air (Prevention and Control of Pollution) Act, 1981, one of the functions of the Pollution Control Boards/Committees is to plan a comprehensive programme for the prevention, control or abatement of air pollution in the concerned State/UT and to secure the execution thereof;

WHEREAS, high pollution levels have been generated from the various type of Brick Kilns and exceeding levels of PM 2.5 several times the National Ambient Air Quality Standards notified under the Air (Prevention and Control of Pollution) Act, 1981;

WHEREAS, Chairman Central Pollution Control Board randomly inspected different types of Brick Kilns on 15th June, 2017. During the inspection Chairman Central Pollution Control Board observed that the Brick Kiln workers working in a highly air polluted pathetic condition due to air born fine dust prevail all the time in the brick kiln working area, because of movement of the truckters and trucks (Conveyance Systems) on the unpaved area having 4-6 inches fine dust layer all around the Brick Kiln;

WHEREAS, no provision were found to control fine dust fugitive emissions, due to this highly air pollution and pathetic condition prevailing all the time;

WHEREAS, the problem of pollution is further aggravated due to meteorological conditions caused by the onset of winter leading to minimal dispersion of pollutants and high ground level concentration;

WHEREAS, it also observed that there are significant number of Brick Kilns operated without valid consent and even most of Brick Kiln never applied to obtain consent to operate from the respective State Boards;

WHEREAS, CPCB receiving large number of complaints from various part of country mainly related to the siting of the Brick Kilns as well as pollution caused by them;

WHEREAS, no significant progress observed for compliance of conversion of Natural Draft Brick Kiln to Induced Draft Brick Kiln (zig-zag brick setting with rectangular shape of kiln);

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

WHEREAS, concerned State Pollution Control Boards are required to enforce and ensure compliance of emission standards/ guidelines by the brick kilns and take action against the brick kilns failed to comply under the Air (Prevention and Control of Pollution) Act, 1981;

NOW THEREFORE, in view of the above and in order to improve the air quality in the region where brick kilns are established, the Chairman, CPCB in exercise of the powers vested under the Air (Prevention and Control of Pollution) Act, 1981 issues the following directions to SPCBs for compliance:

1. All the Brick Kilns operating without permission and valid consent from SPCBs, not meeting prescribed norms and siting guidelines be closed down with immediate effect.
2. Provide status on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting).
3. Enforce strictly the siting criteria guideline for Brick Kilns.
4. All the moving area around the main Brick Kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations. This condition should be incorporate in the Consent condition while granting the consent by the respective State Boards.
5. Ensure that fine dust not to accumulate all around the Brick Kiln.

The State Pollution Control Boards shall acknowledge the receipt of these directions within a week and submit detailed Action Taken Reports within two weeks thereafter.

(S.P. Singh Parihar)
Chairman, CPCB
28/06/2017

Copy to:

1. Advisor-CP
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jorbagh Road, Aliganj
New Delhi-110003

2. All the concerned Regional Directorates of CPCB

3. I/c IT Division, CPCB

(A. B. Akolkar)
Member Secretary)

MAHARASHTRA POLLUTION CONTROL BOARD

Kalptaru Point, 2nd to 4th floor, Near Sion Circle, Sion (East), Mumbai 400 022.

NOTIFICATION

No. MPCB/JD(APC) Section/B-3498.—In exercise of the powers conferred under sub-section (*1*) of section 54 read with clause (z) of sub-section (2) of the said section and sub-section (*1*) of section 21 of the Air (Prevention & Control of Pollution) Act, 1981, the State Govt after consultation with the Maharashtra Pollution Control Board hereby notifies the following guidelines for the establishment of clamp type traditional brick kilns in the State of Maharashtra,

THE MAHARASHTRA CLAMP TYPE TRADITIONAL BRICK KILNS (SITTING CRITERIA FOR ESTABLISHMENT) RULES, 2016.

A. Short title and Commencement

1. These Rules may be called as The Maharashtra clamp type traditional Brick kilns (Sitting Criteria for Establishment) Rules, 2016.

2. These Rules will come into force with effect from the date of their publication in the *official Gazette*,

3. The traditional clamp type brick kilns manufacturer having capacity more than 50,000 numbers of bricks per batch of the size 9X4X3" and having capacity 25,000 Nos. per batch of the size 9X4X3" shall obtain consent from the Board, They shall comply with the Notification dated 22nd July 2909 issued by MOEF, GOI and National Ambient Air Quality Standards Dated 18th November 2009,

4. The traditional clamp type brick kilns manufacturer having capacity less than 50,000 numbers of bricks per batch of the size 9X4X3" and having capacity 25,000 Nos. per batch of the size 9X4XB" shall comply with National Ambient Air Quality Standards Dated 18th November 2009.

5. Except the above locations the establishments of the traditional clamp type brick kilns are not allowed in the following locations in the State of Maharashtra.

(*a*) Reserved and Protected Forest, National Parks, Sanctuaries and notified hill stations in the State. Entire Eco-Sensitive Zone/Areas like Matheran, Mahabaleshwar, Pachgani Dahanu, etc. declared under Environment (Protection) Act, 1986 by Ministry of Environment and Forest (MOEF), New Delhi.

(*b*) World Heritage State Sites such as Kass Plateau, Koyana Wildlife Sanctuary, Chandoli National Park, and Radhanagari Wildlife Sanctuary etc, as declared by UNESCO in the State.

(*c*) Residential areas, as identified after due public consultation will be declared and declared area by concern Municipal corporations / Local Bodies.

B. Fuel pattern to be used in Brick Kilns-

1. Local agro wastes residue shall be encouraged for use as internal fuel to replace coal in a phased manner.

2. Coal of 10 mm size with ash content less than 34 percent shall be used as a fuel in brick Kiln.

3. Industry shall not use any type of explosive chemicals, spent organic, solvent, oily residue, pet coke, filter press cake material, any type of chemicals or waste material covered under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and other waste such as plastic rubber, leather as a fuel in the brick kiln.

C. Implementation of Clamp type Traditional brick Kiln (Location and Establishment) Rules, 2016.

1. The traditional clamp type brick kilns shall be established 200 mtrs. away from the human habitation, having more than 1000 population .

2. The traditional clamp type brick kilns shall be established 200 mtrs. away from the National Highway and State Highway, having more than 1000 population.

This is issued with the approval of the Environment Dept., Government of Maharashtra *vide* letter No. SEAC-2015/Case No.184/TC2, dated 24th August 2016.

Mumbai,
Dated 26th August 2016

Dr. P. ANBALAGAN,
Member Secretary, MPCB.

Annexure - VIII

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.: 24010437/24020781/24014701
Fax : 24024068 / 24044531
Website : www.mpcb.gov.in
E-mail : jdair@mpcb.gov.in

Kalpataru Point, 2nd - 4th Floor,
Opp. PVR Cinema,
Near Sion Circle, Sion (E),
Mumbai - 400 022.

No: BO/MPCB/JD(APC)/TB-2/BK/CC- 0116 **Date:** 07/03/2022

To,
The District Collector

Sub: Environment (Protection) Amendment Rule,2022- Brick Kilns

Ref: MoEF & CC, GoI notification No. G.S. R. 143 (E) dtd. 22/02/2022.

Sir/Madam,

With reference to above subject, vide G.S. R. 143 (E) dtd. 22/02/2022 Ministry of Environment, Forest & Climate Change, Government of India has published Environment (Protection) Amendment Rules, 2022 for Brick kilns (Copy enclosed). The important point of said notifications are as below,

74 – Brick Kilns- Particulate matter in stack emission 250 mg/Nm3

1. All Bricks kins shall provide stack as specified in notification.
2. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
3. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten-kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas.
4. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, firewood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
5. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards.
7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks"

The Ministry of Environment, Forest & Climate Change, Government of India notification G.S. R. 143 (E) dtd. 22/02/2022 enclosed for information and implementation, please.

DA.: MoEFCC notification G.S. R. 143 (E) dtd. 22/02/2022.

(Dr. V. M. Motghare)
Joint Director (APC) 7/3/2022

Copy Submitted for information to:
Member Secretary, MPCB, Mumbai
Copy to:
1. JD(WPC)/AS(T)/PSO/RO(HQ): for information.
2. Law Officer, MPCB, Mumbai – for information.
3. Regional Officers, M.P.C.Board: for information and implementation
4. Sub-Regional officer, M.P.C.Board: for information and follow up with District authority

DA.: MoEFCC notification G.S. R. 143 (E) dtd. 22/02/2022.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सत्यमेव जयते

सी.जी.-डी.एल.-अ.-22022022-233662
CG-DL-E-22022022-233662

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 140] नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943
No. 140] NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है:, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।

(2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-I में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्: -

74"	ईंट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम3
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट)	
		- भट्टा क्षमता 30,000 ईंट प्रतिदिन से कम	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)
		- भट्टा क्षमता 30,000 ईंट प्रति दिन के बराबर या अधिक	16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)

		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट के अलावा)	
		- भट्टा क्षमता 30,000 ईंट प्रतिदिन से कम	24 मीटर
		- भट्टा क्षमता 30,000 ईंट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

1. सभी नए ईंट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईंट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।

2. विद्यमान ईंट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईंट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईंट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।

3. सभी ईंट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइप्ड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/ख़तरनाक अपशिष्टों के उपयोग की अनुमति ईंट भट्टों को नहीं दी जाएगी।

4. उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईंट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।

5. विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO_2 पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:

   पीएम (सामान्य) = (पीएम(मापित) X 4%)/ (चिमनी में मापित CO_2 का %, मापित CO_2 के मामले में ≥ 4% कोई प्रसामान्यीकरण नहीं। चिमनी की ऊँचाई (मीटर में) भी $H= 14\ Q^{0.3}$ सूत्र (जहां Q kg/hr में SO_2 उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।

6. ईंट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।

7. किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईंट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईंट भट्टों को स्थापित किया जाना चाहिए।

8. ईंट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।

9. ईंट भट्टों से निकलने वाली राख को ईंट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।

10. ईंट भट्टे में ईंट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।

11. ईंट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईंटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़कें हैं।

12. कच्चे माल/ईंटों के परिवहन के दौरान वाहनों को ढका जाएगा।"

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

   PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.
7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04^{th} October, 2021.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR